

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'F': NEW DELHI
(Through Video Conferencing)**

**BEFORE,
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER
AND
SHRI A.N.MISSHRA, ACCOUNTANT MEMBER**

**ITA No.7313/Del/2017
(ASSESSMENT YEAR 2013-14)**

**ITA No.7314/Del/2017
(ASSESSMENT YEAR 2014-15)**

The Poorva Sanskritik Kendra Plot No.14, Distt. Centre, Laxmi Nagar, Delhi-92. PAN -AABTT 1434C	Vs.	Income Tax Officer (Exemptions) Ward-2(3), New Delhi.
(Appellant)		(Respondent)

Appellant By	Sh. Rajat Garg, CA
Respondent by	Sh. K.A Manu, Sr. DR
Date of Hearing	10.03.2021
Date of Pronouncement	10.03.2021

ORDER

PER A.N.MISSHRA, AM:

Both appeals are preferred by the assessee against orders dated 23.06.2017 & 11.09.2017 passed by the Learned

Commissioner of Income Tax (Appeals)-40, Delhi {CIT(A)} for Assessment Years 2013-14 & 2014-15.

2.0 The Ld. Authorized Representative (AR) submits that the assessee has opted to settle the dispute relating to the tax arrears for the assessment years under consideration under The Direct Tax Vivad se Vishwas Act, 2020. It has been stated that the necessary declaration in accordance with Section 4 of The Direct Tax Vivad se Vishwas Act, 2020 has been filed by the assessee. The Ld. AR has prayed for withdrawal of the appeals.

3.0 Considering the aforesaid situation, the captioned appeals are consigned to the records and treated as dismissed.

4.0 In view of the aforesaid, the appeals are consigned to the records and, for statistical purposes, are treated as dismissed.

Above decision was announced on conclusion of Virtual Hearing on 10th March, 2021.

Sd/-
(SUDHANSHU SRIVASTAVA)
JUDICIAL MEMBER

Dated: 10/03/2021
PK/PS

Sd/-
(A.N.MISSHRA)
ACCOUNTANT MEMBER

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT NEW DELHI